

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 44(ND)/2013
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

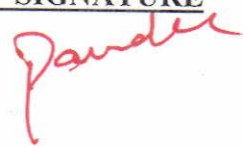

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2016

NAME OF THE COMPANY: M/s. Stide Avation Pvt. Ltd.
V/s.

M/s. Summit Aviation Pvt. Ltd. & ors.


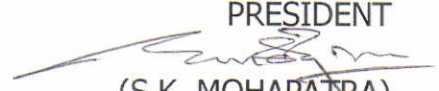
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Paeminder Singh	Proxy Counsel	Petitioner	
2.	MS. RIGASHA TAKKAR	Adv.	Respondent No 10. PNB	
3.	MASS RAM	Company Secretary in Practice	Authorized Attorney Respondent No 12	

Order

A request for adjournment has been circulated with a copy to the other side who has not raised any serious objection. The reason for seeking adjournment is that the petitioner's counsel is suffering from Viral Fever.

Accordingly, the matter is deferred to 24.11.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA)
MEMBER (T)